

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/566(KB)2018
IA(I.B.C)/245(KB)2022,
IA(I.B.C)/844(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	RAJENDRA KUMAR SINGHANIA VS BHOWANIPUR ENGINEERING PVT.LTD
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Subrata Ghosh, Adv.] Liquidator-in-person

ORDER

1. The Liquidator-in-person present.
2. **IA(I.B.C)/844(KB)2024**
 - a. This application has been filed by the Liquidator to place on record the Preliminary Report U/R 13 along with Asset Memorandum U/R 34 and Progress Report U/R 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 Regulation for Bhowanipur Engineering Private Limited, which is placed at pages 11 to 15. This application is supported by an affidavit which is placed at pages 16 to 17. The Preliminary Report indicating the Memo of Assets and Progress Report is taken on record. This application is **allowed** and is accordingly **disposed of**.
 - b. It is alleged by the Liquidator that the fees of the Liquidator are not being paid.
 - c. Therefore, the Registry is directed to issue notice to the Committee of Creditors ('CoC' in short) by way of speed post and e-mail and place the tracking information on record, directing them to disburse the fees of the Liquidator, failing which appropriate order would be passed on the next date of hearing.

d. List the matter for consideration on **11.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)